50.9 judges per 10 lakh people respectively. Information in respect of proportion of judges in France and Japan is not available with this Department.

FTCs in Gujarat

1598. DR. A.K. PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Fast Track Courts have been set up in all the States;
 - (b) if so, the number of such courts functioning in Gujarat;
- (c) the number of cases pending in High Courts and other Courts transferred to the Fast Track Courts during the last three years and decided by these courts in the State; and
- (d) whether Government propose to set up more such courts to reduce the pending cases in the High Courts and other subordinate Courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) Fast Track Courts have been set up in all the States except Himachal Pradesh and Sikkim.

- (b) As per available information, 61 Fast Track Courts are functioning in Gujarat.
- (c) During the last 3 years, 29,302 cases were transferred to the Fast Track Courts in Gujarat, out of which 8,771 cases have been decided by these courts in the State.
- (d) Altogether 1,734 such courts are being set up throughout the country to reduce the pending cases in the sessions courts, out of which 1366 have been notified and 1057 are functional. The State Governments have been requested to set up the remaining numbers of such courts. The Government have also taken up with Twelfth Finance Commission for creation of another 1500 Fast Track Courts of magistrates for dealing with non-sessions cases and other crimes.